ABRAR AHMED: (a)' Corporate bodies in India can accept deposits from Non-resident Indians subject to the ceilings prescribed by Companies (Acceptance of Deposits) Rules 1975 and after obtaining necessary clearance from the Exchange Control Department of the Reserve Bank of India.

(b) Concerned efforts are made fiv dissemination of information through Indian mission abroad about the facilities and opportunities avail-tole for Non-resident Indians for investment in India and also about the liberalisation measures taken by the Government from time to time to openup the economy. The efforts have been well received by the NRI investors.

Free sale of improved consumer goods in the country

2546. SHRIMATI CHANDRIKA ABHINANDAN JAIN: Will the Minister of FINANCE be pleased to siate:

(a) whether Government have allowed free sale of imported consumer goods by incoming persons in the country;

(b) if so, what are the details thereof; and

(c) what are the objectives for providing these concessions?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI M. V. CHANDRASHEKHAR MURTHY): (a) to (c) Yes, Sir. Hitherto, passengers were not permitted to dispose of goods imported as baggage for a period of 5 years or until such goods had depreciated in value by 50 per cent but with effect from 15th January, 1993 passengers have been permitted to sell the items imported as baggage because it was not possible to enforce these conditions without causing unnecessary inconwnience to the general public with the limited staff strength of the Customs.

Guidelines to PSUs for investment in foreign banks

2547. Shitl SUNIL. BASU RAY: SHRI SUKOMAL SEN:

Will the Miniser of FINANCE be pieased to state:

whether it is a fact that Gov-erment had issued guidelines for unrestment of lands by Public Sector units in 'oreign banks; and

(b) if so, what are the details thereof?

THE MINISTER OF STATE IN MINISTRY• OF FINANCE AND TWISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (DR. ABRAR AHMED): (a) t;id (b) No, Sir. Placement of funds by each PSU is expected to we governed by its commercial judgement and business need consistent with prudential norms of financial management.

Minimising tax burden on Tamil Nadu farmers

2548. SHRI V. RAJAN CHELLAP-PA Will the Minister of FINANCE be pleased to state the manner in which the Central Government' of Camil Nadu to minimise the tax burden on the farmers for the processing of food products?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI M. V. CHANDRASHEKHAR MURTHY): Several fiscal concessions, by way of relief in indirect taxes, have been provided in respect of food processing. The Finance Bill, 1993 proposes reduction in import duty on agricultural machinery and implements varying between 55 per cent and 110 per cent to 25 per cent ad valorem. Import duty is also propos-

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ed to be reduced on specified machinery required for food processing and preservation from. 40 per cent to 25 per cent. Excise duty is proposed to be. reduced on refrigerating applian-ces (other than domestic referigera-tors) from 69 per cent to 20 per cent. Further, Minister of Food Processing Industries had also written to the Chief Ministers of all States suggesting reduction of sales tax and octroi on certain procesed foods.

सीमा-गुरूक विभाग के कब्जे में अप्रति-बंधित शास्त्र

2549. श्री मोहम्मद अफजल उर्फ मीम अफजल: क्या बित्त मंत्री यह बताने की क्रुपा करेंगे कि :

(क) 31-1-1993 की स्थिति के अनुसार मुम्बई, मद्रास, नई दिल्ली और कलकत्ता के सीमाक्षुरुक विभाग के पास कितने अप्रतिबंधित श।स्त्र पिस्तौल, राइफल और रिकाल्वर हैं; और

(ख) वर्ष 1991-92 के दौरान उक्त अप्रतिबंधित शास्त्र किन-किंन व्यक्तियों को दिये गये?

थिस मंतालय में राज्य मंती (श्री एम॰ बी॰ चन्द्रशेखर मूर्ति) : (क) 31 जनवरी, 1993 की स्थिति के प्रनुसार बम्बई, मद्रास, दिल्ली, कलकत्ता के सीमाशुल्क गृहों के पास पिस्तौलों, राइफलों, रिवाल्वरों तथा बन्दूकों जैसे गैर-निषिद्ध वोर के 513 प्रभिगृहीत । जब्लशुदा हथियार थे ।

(ख) उन व्यक्तियों के नाम, जिन्होंने वर्ष 1991-92 के दौरान सीमाशुल्क गुहों से ऐसे जब्तशुदा गैर-निषिद्ध बोर के हथियार खरीदे हैं, विवरण से कि ग्रे

विवरण

उप्रम व्यक्तियों के नामों को दर्शाने वाला विवरण जिन्हें वर्ष 1991-92 के दौराम गैर-चिथिद्व बौर के हथियार उपनग्र कराए गए थे।

क्रम-सं॰ व्यक्ति का नामः सर्वे श्री	
1. तसलीम्हील;	संसद सदस्य
2. श्रीमती उषा सिन्हा,	
3. रामेश्वर पटिकार	वहीं
≰ के ≉ प्रभाकर राव;	वही
5. ए <u>०</u> पी० गौतम ,	
6. ग्रॉ र॰ एस॰ पी॰ दर्मा	
7. लोकेन्द्र सिंह,	
8. बंगासी सिंह-	व ही
9. उपेन्द्र नाथ वर्मा,	-बही-
) 0. हरगोविन्द सिंह;	व ही
11. गोपाल पचेरवाल,	
12 ईश दत्त यादव,	
13. ग्रुफ्रान आजम,	